

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA NO.24/2017 IN
CP NO. 65(ND)/2013
RT NO. 56/Chd/ND/2016**

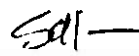
Purshotam Kumar ...Petitioner.
Versus

M/s Graphic Motors Pvt. Ltd. & Ors. ...Respondents.

Present: Dr. Rajansh Thukral, Advocate for petitioner.
Mr. Deepak Goyal, Advocate for respondent No.4
Mr.Deepak Goyal, Advocate – Proxy counsel for Sh.S.P.Sharma,
Advocate for respondent No.1 to 3
Mr.Amit Gupta, Advocate for Mr.Vishal Gupta, applicant in CA
No.24/2017.

Mr. Deepak Goyal, Advocate for respondent No. 4 submits that
Mr. S.P. Sharma, Advocate for respondent No. 1 to 3 has not come being not
quite well. It is also requested that time be given for making compliance of
the previous order on behalf of Mr. S.P. Sharma who was unable to come.
Mr.Rajansh Thukral, Advocate also submits that he was also informed by
Mr.S.P.Sharma, Advocate.

List the matter on 10.08.2017 and it is directed that respondent
No. 1 to 3 shall make compliance of the previous order by filing necessary
documents at least three days before the date fixed with copy advance to the
counsel for the petitioner as well as the counsel for the applicant Mr. Amit
Gupta. In case the respondents No. 1 to 3 still fail to comply with the
directions of the previous order, directions may be issued to the Directors of
the company to appear in person.


(Justice R.P. Nagrath)
Member (Judicial)

✓ July 10, 2017
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